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CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
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Original Application No.332/00151/2019

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This the 13th day of March, 2019

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Hon'ble Ms. Jasmine Ahmed, Member - J
Hon'ble Mr. Devendra Chaudhry, Member - A

Dr. Uma Shankar Lal aged about 62 years, S/o late Shri M.P. Lal worked as Senior Scientific Officer (Scientist 'C') at National Research Laboratory for Conservation of Cultural Property, E/3 Aliganj, Lucknow Resident of D-2/523, Sector-F, Jankipuram, Lucknow.

.... Applicant

By Advocate: Sri Raj Singh

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VERSUS

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1. Union of India through Secretary, Ministry of Culture, New Delhi.

2. National Research Laboratory for Conservation of Cultural Property, E/3 Aliganj, Lucknow through its Director General.

3. B.V. Kharbade, Director General, National Research Laboratory for Conservation of Cultural Property, E/3 Aliganj, Lucknow.

.... Respondents

By Advocate: Sri Kaushal Kishore Shukla

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O R D E R (ORAL)

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Delivered by:
Hon'ble Ms. Jasmine Ahmed, Member – J

Learned counsel for the applicant states that the applicant has been deprived for grant of MACP and in this regard, applicant has preferred representations dated 15.10.2015, 02.12.2015 and also on 20.02.2016 to the respondents but the respondents have not taken any decision as yet. He prays, at this stage, that he will be happy and satisfied if a direction be given to the respondents to decide the representations of the applicant pending with the respondents in a time bound manner.

2. Taking into account the prayer made by the applicant counsel, we direct the respondents to take a decision on the pending representations of the applicant dated 15.10.2015, 02.12.2015 and 20.02.2016 within a period of two months from the date of receipt of certified copy of this order. It is made clear that we have not commented anything on the merit of the case.

3. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Devendra Chaudhry)   (Jasmine Ahmed)
    Member (A)   Member (J)

JNS